

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.443 of 1994

Thursday this the 21st day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S. KASIPANDIAN, ADMINISTRATIVE MEMBER

T.R.Yesoda,
Thathampilly House,
Malipuram PO, Ernakulam,
Cochin-682511.Applicant

(By Advocate Mr. Navneethan, KV)

Vs.

1. Union of India, represented by
the Secretary, Ministry of
Agriculture, New Delhi.

2. The Director,
Integrated Fisheries Project,
Cochin-16.Respondents

(By Advocate Mr. Ajith Narayanan, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned Counsel for applicant seeks leave
to withdraw the application without prejudice to
his resorting to appropriate remedies if any. Reserving
freedom to do so, we grant leave to withdraw the applica-
tion, and dismiss the application as withdrawn. No costs.

Dated 21st April, 1994.

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S. KASIPANDIAN
ADMINISTRATIVE MEMBER

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CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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